

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.06.2022 AT 11.00 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.30/9/AMR/2020	IA(IB)/62/2022	48 & 11 of NCLT Rules	Vertex Cranes & Hoists Vs. Vantage Machine Tools Private Limited

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IB)/62/2022:

No counter is filed. The ground on which this I.A filed is that there was no communication between the Advocate who was appearing for the Operational Creditor and the party. Hence, considering the same I opine that this is a fit case to allow the application so that the matter can be decided on merits. Hence, this Application is allowed, however on payment of cost of Rs.5,000/- to Ministry of Corporate Affairs, Government of India by the next date of hearing, failing which the Company Petition would stand dismissed. List the matter on 11.07.2022.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**